

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3922
ANSWERED ON:30.04.2012
COMPENSATION TO SCS
Sudhakaran Shri K.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to raise the compensation to Scheduled Caste victims of different categories of atrocities;
- (b) if so, the details thereof; and
- (c) the time by which this new proposal would come into force?

Answer

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) In exercise of powers conferred by sub-section (1) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, were notified on 31.03.1995. The Central Government has amended the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, with effect from 23.12.2011, effecting an increase of about 150% in the scale of relief to victims of atrocities.

(b) and (c) Does not arise.